GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA STARRED QUESTION NO. 380 TO BE ANSWERED ON THE 13TH DECEMBER, 2019 NATIONAL ELIGIBILITY-CUM-ENTRANCE TEST (NEET)

*380. SHRI T.R. BAALU: SHRI M. SELVARAJ:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether only 100 students got medical admissions through National Eligibilitycum-Entrance Test (NEET) without taking any private coaching classes out of 4850 seats during the current academic year in Government and self financing colleges in Tamil Nadu;

(b) whether the Government has received any request from the States/UTs including Tamil Nadu seeking exemption from NEET for admission into MBBS course, if so, the details thereof;

(c) whether the Government is aware of the observation of Madras High Court to scrap NEET for being unfair to Government school students, if so, the details thereof;

(d) whether the Government proposes to scrap NEET or give exemption to Tamil Nadu and other such applicant States/UTs from NEET in the interest of the poor and rural students in getting medical admission; and

(e) if so, the details thereof and action taken thereon?

ANSWER THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN)

(a) to (e): A statement is laid on the Table of the House

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 380* FOR 13TH DECEMBER, 2019

(a) to (e) Section 10D of the Indian Medical Council Act, 1956 prescribes conducting of a uniform entrance examination namely National Eligibility cum Entrance Test (NEET) to all medical educational institutions at undergraduate and post-graduate level. The NEET is followed by a common counselling conducted by the Directorate General of Health Services and the designated authorities of the State Governments for admission to the respective quota seats. However, no data with regard to admissions of the students made with or without taking private coaching classes is maintained centrally.

The Ministry of Health and Family Welfare has received requests from State Government of Tamil Nadu and the Union Territory of Puducherry to exempt students from appearing in NEET for admission to undergraduate and postgraduate medical courses. The proposals were in direct contravention of Section 10D of the Indian Medical Council Act, 1956 and thus, the same were not supported by the Ministry. The provisions of the Indian Medical Council Act, 1956 for conducting NEET shall apply across the country without any exemption.

Further, the Hon'ble High Court of Madras has made certain observations with regard to NEET in the orders passed in W.A No. 2931 of 2019. However, it has not recorded any observation for scrapping of NEET. The Hon'ble Supreme Court vide order dated 11.04.2016 in R.P. 2159-2268 of 2013 in T.C. (c) 98 of 2013 had allowed conducting of NEET and the apex court vide order dated 09.05.2016 also clarified that only NEET would enable students to get admission to MBBS or BDS studies.